

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5906
ANSWERED ON:02.05.2013
COMPANY SECRETARIES
Natarajan Shri P.R.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether there is any mandatory provision in the Companies Bill to have company secretaries in listed/unlisted/medium and small scale enterprises;
- (b) if so, the details thereof;
- (c) whether the Union Government has made any evaluation on the expected demand for company secretaries in the country; and
- (d) if so, the details of physical number of company secretaries available in the country and the expected demand in future?

Answer

THE MINISTER OF STATE (SHRI SACHIN PILOT) (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS

(a) and (b): The Companies Bill, 2012, as passed by Lok Sabha, inter-alia, incorporates provisions (Clause 203) regarding appointment of 'Key Managerial Personnel' (KMP) which provides that every Company, belonging to such class or classes of company as may be prescribed, shall have a Company Secretary as whole-time key managerial personnel.

(c) and (d): As per information provided by the Institute of Company Secretaries of India (ICSI), there are 28,719 members on the roll of Institute of Company Secretaries of India (ICSI). Further, 48,697 persons are pursuing the professional programme as on 31.03.2013. This number is likely to meet the current and emerging demands.